

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1838

ANSWERED ON:05.03.2015

TEN POINT LITIGATION POLICY

Chavan Shri Ashok Shankarrao; Gupta Shri Sudheer; Kirtikar Shri Gajanan Chandrakant; Mani Shri Jose K.; Paswan Shri Chirag; Singh Shri Kunwar Haribansh

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has drawn Ten-Point litigation policy to bring down the pendency;

(b) if so, the details thereof along with the response of the States thereto;

(c) whether the Government proposes to introduce arbitration and mediation clauses in work contracts of concerned parties/employees and if so, the details thereof; and (d) the time by which this exercise is likely to be started and the number of pending cases likely to be reduced?

Answer

MINISTER OF LAW & JUSTICE (SHRID V SADANANDA GOWDA)

(a) & (b) The National Litigation Policy was formulated in the year 2010 to streamline the conduct of Government litigation before various courts. The policy was a restatement of the various provisions contained in the procedural laws i.e., the Code of Civil Procedure, 1908 and the Code of Criminal Procedure, 1973 etc. The policy has not been approved by the Government yet. However, with a view to bring down pendency and reduce Government litigation, the National Litigation Policy 2015 is under consideration of the Government.

(c) & (d) In the Government work contracts, invariably there is an arbitration clause. Mediation and conciliation are inherent in the arbitration clause. All such efforts are aimed at minimizing litigation and thus bring down number of pending cases.